

certain amendments in the description of the constituencies in Schedule XII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-2439/78.]

(2) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 294(E) in Gazette of India dated the 17th May, 1978, under sub-section (2) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-2440/78.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Public Companies (Terms of issue of debentures and of raising of loans with option to convert such debentures or loans into shares) Amendment Rules, 1978, published in Notification No. G.S.R. 623 in Gazette of India dated the 13th May, 1978.

(ii) The Company's Liquidation Account (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 626 in Gazette of India dated the 20th May, 1978.

(iii) The Companies (Secretary's Qualifications) (Amendment) Rules, 1978, published in Notification No. G.S.R. 851 in Gazette of India dated the 1st July, 1978.

(iv) The Companies (Secretary's Qualification) (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 852 in Gazette of India dated the 1st July, 1978. [Placed in Library. See No. LT-2441/78.]

(4) A copy of Notification No. G.S.R. 728 (Hindi and English ver-

sions) published in Gazette of India dated the 10th June, 1978, declaring M/s. \* Mambalam Benefit Society Limited, a company having its registered office in the State of Tamil Nadu to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-2442/78.]

(5) A copy of Notification No. G.S.R. 627 (Hindi and English versions) published in Gazette of India dated the 20th May, 1978, delegating certain powers and functions of the Central Government exercisable under clause (b) of sub-section (7) of section 555 of the Companies Act, 1956 to the Registrars of Companies and Regional Directors subject to the control of Company Law Board, under sub-section (3) of section 637 of the said Act. [Placed in Library. See No. LT-2443/78.]

CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, KANPUR FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): On behalf of Shri Prapt Chandra Chunder I beg to lay on the Table a copy of the Certified Accounts (Hindi version) @ of the Indian Institute of Technology, Kanpur, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-2444/78.]

RAILWAY PROTECTION FORCE (AMDT.) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 887 in-

@English version of the Accounts was laid on the Table on the 15th May, 1978.